

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 692/17
State Vs. Ajay @ Aju
P.S.: Kirti Nagar
FIR No : 279/17

THROUGH CISCO WEB EX.

22.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh.Ghanshyam Mishra, Ld. Counsel for the accused/applicant
Mahender Swami.
Naib Court HC Ankit Dahiya in person.
IO ASI Nimmo.

I.A. No. : 19/20

Reply on behalf of the IO has been filed today. Ld. Counsel for the accused/applicant submits that he has received the copy of the same through whats app today and needs time to go through the same.

At the request of the Ld. Counsel for the accused, present bail application is adjourned for ***31.08.2020.***

Digitally signed by ANKUR
JAIN
Date: 2020.08.22 12:23:12
+05'30'
ANKUR JAIN
(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 22.08.2020

FIR No :791/19
PS: Nihal Vihar
STATE VS. Jagga

Hearing took place through Cisco WebEx.

22.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr.Vijay Kumar, Ld. Counsel for accused.
HC Ankit Dahiya, Naib Court attached to this Court.

Ld. Counsel for accused submits that accused could not come today and request for exemption. Ld. Counsel for accused has appeared physically in court and submits that he would be filing an application seeking exemption.

Be awaited.

Digitally signed by ANKUR
JAIN
Date: 2020.08.22 11:55:31
ANKUR JAIN
(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.08.2020

At 11:30 AM

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
HC Ankit Dahiya, Naib Court attached to this Court.

No application has been filed by Ld. Counsel for accused.

Adverse order cannot be passed in terms of above circular.

Put up for appearance of accused on 01.10.2020.

Digitally signed by ANKUR
JAIN
Date: 2020.08.22 11:55:53
ANKUR JAIN
(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.08.2020

FIR No : 631/15
PS: Vikas Puri
STATE VS. Mohit Yadav

Hearing took place through Cisco WebEx.
22.08.2020

File is taken up for hearing in terms of Circular no. 322/
RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and
No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Accused not produced from JC.
HC Ankit Dahiya, Naib Court attached to this Court.

Perusal of the file shows that copy of DVD has been
received by Ld. Counsel for accused. Ahlmad of this
court has informed this court that he had spoken to Jail
Authorities, who have informed him that accused has
been released from custody.

Let notice be issued to the accused through IO for
28.09.2020

**ANKUR
JAIN**

Digitally signed by
ANKUR JAIN
Date: 2020.08.22
11:54:01 +05'30'

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.08.2020

FIR No :457/15
PS: Paschim Vihar West
STATE VS. Pawan Kumar

Hearing took place through Cisco WebEx.
22.08.2020

File is taken up for hearing in terms of Circular no. 322/
RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and
No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Maharaj Singh Dedha, Ld. Counsel for accused
Pawan Kumar with accused.
HC Ankit Dahiya, Naib Court attached to this Court.

The case is listed for PE. No PW present. In terms of the
directions as contained in the above said circular
evidence cannot be recorded. Accordingly, the present
case is adjourned.

Put up for PE on 11.01.2021. PWs be summoned for the
said date, subject to the Guidelines/instructions from the
Hon'ble High Court.

ANKUR JAIN

Digitally signed by
ANKUR JAIN
Date: 2020.08.22 11:53:21
+05'30'

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.08.2020

FIR No :349/18
PS: Kirti Nagar
STATE VS. Manish Kumar Kashyap

Hearing took place through Cisco WebEx.

22.08.2020

File is taken up for hearing in terms of Circular no. 322/ RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No.524/12979-13069/ Misc./Gaz./DJWest/2020 dated 16.08.2020.

Present: Mr. Subhash Chauhan, Ld. Addl.PP for State.
Ms. Arti Pandey, DCW counsel.
Mr. Yogesh Swaroop, Ld. Counsel for accused along with
accused Manish Kashyap.
HC Ankit Dahiya, Naib Court attached to this Court.

The case is listed for PE. No PW is present. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on 19.01.2021. PWs be summoned for the said date, subject to the Guidelines/instructions from the Hon'ble High Court.

ANKUR JAIN

Digitally signed by ANKUR
JAIN
Date: 2020.08.22 11:54:42
+05'30'

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 685/19
State Vs. Rakesh Bhatia
P.S.: Hari Nagar
FIR No : 421/19

THROUGH CISCO WEB EX.

22.08.2020.

File is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Sumit Gaba, Ld. Counsel for the accused with accused.
Naib Court HC Ankit Dahiya in person.

No PW is present. Matter is listed for PE. In terms of the directions as contained in the above said circular evidence cannot be recorded. Accordingly, the present case is adjourned.

Put up for PE on **20.01.2021.**

PWs be summoned for the said date subject to the guidelines and instructions of the Hon'ble High Court of Delhi.

ANKUR JAIN

Digitally signed by ANKUR JAIN
Date: 2020.08.22 12:22:13
+05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 22.08.2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

SC No. 82/2016 (57206/2016)
State Vs. Ashutosh Mishra
P.S.: Rajouri Garden
FIR No : 490/16

THROUGH CISCO WEB EX.

22.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Complainant in person.
Sh. Ayush Srivastava, Ld. Counsel for the accused/applicant.
Accused on bail.
Naib Court HC Ankit Dahiya in person.

I.A. No. 04/20

Till date no reply has been filed by the complainant. Complainant requests for adjournment on the ground that she is not been able to contact her counsel.

Let reply be filed within 2 weeks from today with advance copy to be supplied to the counsel for the accused.

It is made clear that in case no reply is filed, no further opportunity shall be granted to the complainant to file reply and application shall be decided after hearing Ld. Counsel for the accused and Ld. Addl. PP for the State.

Put up for arguments on **23.09.2020.**

I.A. No. : 02/20

At the request of the complainant put up for arguments on the date already fixed.

ANKUR JAIN

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 22.08.2020

Digitally signed by ANKUR
JAIN
Date: 2020.08.22 12:22:42
+05'30'

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

Bail Application No. 1661
State Vs. Sewa Ram
P.S.: Rajouri Garden
FIR No : 423/19
U/s : 376(2) (n)/328/506 IPC

THROUGH CISCO WEB EX.

22.08.2020.

Fresh Bail application received from Bail and Filing Section. The same is taken up for hearing in terms of Circular No. 289-321/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court of Delhi and No. 524/12979-13069/Misc./Gaz./DJ/West2020 dated 16.08.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Dharmender Kumar, Ld. Counsel for the accused/applicant.
IO SI Madhuri Singh along with complainant.
Naib Court HC Ankit Dahiya in person.

I.A. No. 03/20

The present application was filed before the Ld duty ASJs and vide order dated 21.08.2020 it was directed to be listed before this court.

After hearing arguments Ld. Counsel for the accused submits that he may be permitted to withdraw the present bail application with liberty to file interim bail application. He is directed to sent an E-mail in this regard on the official E-Mail ID of this court.

Be awaited.

ANKUR JAIN
(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 22.08.2020

Digitally signed by ANKUR JAIN
Date: 2020.08.22 12:21:04
+05'30'

:2:

At 11:05 am

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Dharmender Kumar, Ld. Counsel for the accused/applicant.
Naib Court HC Ankit Dahiya in person.

Ld. Counsel for the accused submits that he has inadvertently sent an E-mail wherein in he has stated that the present application be treated as a interim bail application. He submits that he would again sent an e-mail seeking withdrawal of the present application. Be awaited.

ANKUR JAIN Digitally signed by ANKUR JAIN
Date: 2020.08.22 12:21:23 +05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 22.08.2020

At 11:30 am.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State.
Ms. Aarti Pandey Ld. Counsel from DCW.
Sh. Dharmender Kumar, Ld. Counsel for the accused/applicant.
Naib Court HC Ankit Dahiya in person.

E-mail has been received. Ahlmad is directed to take a print out and place it on record. In view of the said E-mail, the present bail application is dismissed as withdrawn with liberty as prayed. Application stands disposed off.

Put up on the date already fixed.

ANKUR JAIN Digitally signed by
ANKUR JAIN
Date: 2020.08.22
12:21:42 +05'30'

(Ankur Jain)
ASJ (SFTC-01) West
Delhi: 22.08.2020